

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 331
CP-119(ND)/2022

IN THE MATTER OF:

M/s. Namita Nayak Chopra

.....APPLICANT/PETITIONER

Vs

Mahogany Pvt Ltd.

.....RESPONDENT

SECTION

U/s 213(b), 228, 379

Order delivered on 29.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Onkar Roy, Mr. Atinder Kumar, Mr. Arpan Naagar,
Mr. Nutan Tyagi Mr. Sahil Panotra (Advocates)

For the Respondent : Ms. Aayushi S. Khazanachi, Mr. Vinayak Chawla, Advocates
For Respondent No. 1 & 2.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel appears for the Petitioner. Learned Counsel appearing for the Respondent Nos. 1 and 2 has stated that CP No. 119/2022 before the Hon'ble NCLAT is listed on 26.07.2024. In view of the order dated 10.04.2024 passed by the Hon'ble NCLAT, the matter is adjourned to **05.08.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**